

**COMMITTEE ON PAPERS LAID ON THE TABLE  
(2018-2019)**

**SIXTEENTH LOK SABHA**

**30**

**THIRTIETH REPORT**

**[Action Taken by Government on the recommendations/observations made by the  
Committee in their Eleventh Report (Sixteenth Lok Sabha)]**

**Presented on 18 December, 2018**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT**

**NEW DELHI**

**December, 2018/ Agrahayana 1940(Saka)**

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## COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

(2018-2019)

Shri Chandrakant Khaire - *Chairperson*

### **M E M B E R S**

2. Shri Dushyant Chautala
3. Shrimati Veena Devi
4. Shri P.C. Gaddigoudar
5. Shri Laxman Giluwa
6. Shri Choudhary Mohan Jatua
7. Shrimati Mausam Noor
8. Shri Bheemrao B. Patil
9. Shri Sanjay Kaka Patil
10. Shri Bishnu Pada Ray
11. Shri Uday Pratap Singh
12. Shri Virendra Singh
13. Shri P.R. Sundaram
14. Shri Manohar Untwal
15. Vacant

### **SECRETARIAT**

1. Dr. Preeti Srivastava - Joint Secretary
2. Smt. Rita Jailkhani - Director
3. Smt. Maya Lingi - Additional Director
4. Smt. Rajni Bhagat - Committee Officer

## **INTRODUCTION**

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorized by the Committee to present the Report on their behalf, present this Thirty First Report on the action taken by Government on the Recommendations/Observations contained in the Eleventh Report (Sixteenth Lok Sabha) of the Committee.

2. The Committee considered and adopted this Report at their sitting held on 12 December, 2018 and the Minutes of the sitting are given at Annexure.

3. For facility of reference, Observations/Recommendations of the Committee have been printed in bold type in the body of the Report.

**NEW DELHI**  
**December, 2018**  
**Agrahayana, 1940 (Saka)**

**Chandrakant B. Khaire,**  
**Chairperson**  
**Committee on Papers Laid on the Table**

## **REPORT**

This Report of the Committee deals with the Action Taken by the Government on the Recommendations/Observations made in their Eleventh Report(16<sup>th</sup> Lok Sabha) which was presented to Lok Sabha on 24 March, 2017.

2. The Eleventh Report dealt with delay in laying of the Annual Reports and Audited Accounts of National Commission for Women, New Delhi.
3. The Action Taken Notes have since been received from the Government in respect of all the recommendations/observations contained in the aforesaid Report. Accordingly, the Statements showing the action taken by the Government on the recommendations/observations contained in the Eleventh Report (16<sup>th</sup> Lok Sabha) are given in Appendix-I.
4. The Committee have dealt with the action taken by the Government on their main recommendations/observations in the succeeding paragraphs.
5. In paragraph 19 of their 11<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) relating to delay in laying of Annual Reports and Audited Accounts of National Commission for Women, New Delhi the Committee had recommended :

### **“Recommendation (Paragraph No. 19)**

"The Committee are extremely unhappy to note that in spite of its repeated recommendation the Annual Reports and Audited Accounts of National Commission for Women, New Delhi are not being laid timely on the Table of the House by the Ministry of Women and Child Development within a period of 09 months after closing of accounting year. On scrutiny of papers laid on the Table of the House for the years 2007-2008 to 2013-2014 revealed that the main reason for delay was obtaining action taken replies from the various Ministries/Departments on the recommendations contained in the Annual Report of the Commission as the Annual Reports and Audited Accounts were to be laid in the Parliament along with the Memorandum of Action Taken in respect of the recommendations contained in the Annual Report as per Section 14 of NCW Act, 1990. The Committee is not convinced with the reply furnished by the Ministry as the procedural delay had been noticed while examining the Annual Reports and Audited Accounts of the NCW twice, firstly for the years 1992-1993 to 2001-2002 and again for the years 2001-2002 to 2006-2007. Keeping these aspects in view, the Committee had recommended to amend the NCW Act, 1990 suitably so that the Memoranda of Action Taken on which replies have been received might be submitted along with the Annual Report and the remaining Memoranda of Action Taken

which are received late after sending the documents to the Parliament should be laid separately. However, the Committee regrets to note that the Ministry had conveniently ignored the recommendation of the Committee and did not take any initiative to amend the NCW Act, 1990 which could have facilitated the Ministry to lay their Annual Reports timely on the Table of the House. The Committee, therefore, reiterates their recommendation to amend the NCW Act, 1990 without further delay in order to ensure that the Annual Reports and Audited Accounts of the Commission are laid on the Table of the House within stipulated time period in future. The Committee would like to be apprised of the initiative undertaken by the Ministry in this regard."

6. Responding to the aforesaid recommendation of the committee, the Ministry of Women and Child Development in their Action Taken Notes have Stated as Under:-

"The chronological sequence of finalization of the Audited Accounts and Annual Report of the National Commission for Women (NCW) for years 2011-2012 to 2013-2014 (Annexure-II of the Eleventh Report), reveal that during year 2012-2013 and 2013-2014, the Annual Report were finalized by the Commission on 23.09.2013 and 08.09.2014 respectively and approved by the competent authority on 03.01.2014 (took around more than 03 months) and 23.09.2014 respectively. Thereafter printing and translation of documents took another between 2 to 5 months and the Commission finally sent the report to the Ministry for laying on the Table of the House on 05.03.2015 and 23.02.2015 for the 2012-2013 and 2013-2014 respectively. As such the report from the Commission could not be laid within the prescribed time lines i.e. up to December, 2013 for the year 2012-13 and December, 2014 for the year 2013-14. It is thus observed that considerable period of time was consumed by the Commission for Translation and printing of the document. Thereafter, the report was laid on the Table of the House on 20.03.2015 for 2012-13. For 2013-14 the report was laid on the table of the House on 18.12.2015 after obtaining action taken replies on the recommendations.

It is observed that the delay in laying of the report is not only on account of action taken replies on the recommendations as per Section 14 of the NCW Act, 1990 but also on account of time consumed in various processes towards finalization of the documents including printing and translation.

Taking into consideration the above factors, efforts are on to minimize the delay in laying of the report of the National Commission for Women on the Table of the House. As a result the Annual Report of NCW for the years 2014-15 and 2015-16 were laid on the Table of the House on 29.04.2016 and 07.04.2017 respectively thereby bringing down the extent of delay by 04 and 03 months respectively as compared to considerably delays (on an average of around 15 months) in the earlier years (2007-08 to 2013-14).

Keeping into account the delays in the past, NCW has assured that the process of collating inputs for finalization of the Annual Report for the year 2016-17 is being taken on time with a view to lay the same on the Table of the House within stipulated time. Thus it is assured, as mentioned above, all out efforts would be made to ensure that the Annual Report and Audited Accounts of the National Commission for Women for the year 2016-17 is laid in the Parliament in time, without amending the section 14 of NCW Act, 1990.

**7. The Committee expressed their concern over recurring delays in laying of the Annual Reports and Audited Accounts of National Commission for Women, New Delhi for the years 2007-2008 to 2013-2014 vide 11<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) and had accordingly urged upon the Ministry to ensure that the requisite documents of the Commission be laid before Parliament within the stipulated period of nine months after the close of the Accounting Year. Pursuant to the recommendations of the Committee, corrective steps were taken by the Ministry though the Annual Report and Audited Accounts of the Commission for the years 2014-15 and 2015-16 were laid on the Table of the House on 29.04.2016 and 07.04.2017 respectively with delays by 04 and 03 months respectively, it is a matter of satisfaction that the Annual Report and Audited Accounts of the Commission for the year 2016-17 have been laid on the Table of the House within stipulated period. The Committee expect the Ministry to strictly adhere to the time schedule and ensure that the Annual Report and Audited Accounts of the Commission are always laid well within the timeframe in future.**

**NEW DELHI**

**December, 2018**  
**Agrahayana, 1940(Saka)**

**CHANDRAKANT B. KHAIRE,**  
**Chairperson,**  
**Committee on Papers Laid on the Table**

**STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS/OBSERVATIONS OF THE COMMITTEE CONTAINED IN THEIR ELEVENTH REPORT (16TH LOK SABHA)**

**National Commission for Women, New Delhi (NCW)**

**Recommendation (Paragraph No. 19)**

The Committee are extremely unhappy to note that in spite of its repeated recommendation the Annual Reports and Audited Accounts of National Commission for Women, New Delhi are not being laid timely on the Table of the House by the Ministry of Women and Child Development within a period of 09 months after closing of accounting year. On scrutiny of papers laid on the Table of the House for the years 2007-2008 to 2013-2014 revealed that the main reason for delay was obtaining action taken replies from the various Ministries/Departments on the recommendations contained in the Annual Report of the Commission as the Annual Reports and Audited Accounts were to be laid in the Parliament along with the Memorandum of Action Taken in respect of the recommendations contained in the Annual Report as per Section 14 of NCW Act, 1990. The Committee is not convinced with the reply furnished by the Ministry as the procedural delay had been noticed while examining the Annual Reports and Audited Accounts of the NCW twice, firstly for the years 1992-1993 to 2001-2002 and again for the years 2001-2002 to 2006-2007. Keeping these aspects in view, the Committee had recommended to amend the NCW Act, 1990 suitably so that the Memoranda of Action Taken on which replies have been received might be submitted along with the Annual Report and the remaining Memoranda of Action Taken which are received late after sending the documents to the Parliament should be laid separately. However, the Committee regrets to note that the Ministry had conveniently ignored the recommendation of the Committee and did not take any initiative to amend the NCW Act, 1990 which could have facilitated the Ministry to lay their Annual Reports timely on the Table of the House. The Committee, therefore, reiterates their recommendation to amend the NCW Act, 1990 without further delay in order to ensure that the Annual Reports and Audited Accounts of the Commission are laid on the Table of the House within stipulated time period in future. The Committee would like to be apprised of the initiative undertaken by the Ministry in this regard.



### **Reply of the Government**

The chronological sequence of finalization of the Audited Accounts and Annual Report of the National Commission for Women (NCW) for years 2011-2012 to 2013-2014 (Annexure-II of the Eleventh Report), reveal that during year 2012-2013 and 2013-2014, the Annual Report were finalized by the Commission on 23.09.2013 and 08.09.2014 respectively and approved by the competent authority on 03.01.2014 (took around more than 03 months) and 23.09.2014 respectively. Thereafter printing and translation of documents took another between 2 to 5 months and the Commission finally sent the report to the Ministry for laying on the Table of the House on 05.03.2015 and 23.02.2015 for the 2012-2013 and 2013-2014 respectively. As such the report from the Commission could not be laid within the prescribed time lines i.e. up to December, 2013 for the year 2012-13 and December, 2014 for the year 2013-14. It is thus observed that considerable period of time was consumed by the Commission for Translation and printing of the document. Thereafter, the report was laid on the Table of the House on 20.03.2015 for 2012-13. For 2013-14 the report was laid on the table of the House on 18.12.2015 after obtaining action taken replies on the recommendations.

It is observed that the delay in laying of the report is not only on account of action taken replies o the recommendations as per Section 14 of the NCW Act, 1990 but also on account of time consumed in various processes towards finalization of the documents including printing and translation.

Taking into consideration the above factors, efforts are on to minimize the delay in laying of the report of the National Commission for Women on the Table of the House. As a result the Annual Report of NCW for the years 2014-15 and 2015-16 were laid on the Table of the House on 29.04.2016 and 07.04.2017 respectively thereby bringing down the extent of delay by 04 and 03 months respectively as compared to considerably delays (on an average of around 15 months) in the earlier years (2007-08 to 2013-14).

Keeping into account the delays in the past, NCW has assured that the process of collating inputs for finalization of the Annual Report for the year 2016-17 is being taken on time with a view to lay the same on the Table of the House within stipulated time. Thus it is assured, as mentioned above, all out efforts would be made to ensure that the Annual Report and Audited Accounts of the

National Commission for Women for the year 2016-17 is laid in the Parliament in time, without amending the section 14 of NCW Act, 1990.

**(Ministry of Women and Child Development: O.M. No. Admn-17011/3/2017-NCW ADMN dated: 29.05.2017).**

#### **Recommendation (Paragraph No. 20)**

In its 10<sup>th</sup> Report of 6<sup>th</sup> Lok Sabha, the Committee had recommended that in the "Statement of reasons of delay", the Government should invariably indicate in chronological order the dates of finalization of reports and accounts, their submission to audit, issue of inspection report, replies given on points raised in the report and finally the receipt of audit from the audit authorities so that the Committee may identify the stages and extend of delay and suggest remedial measures there for. However, the Committee is stressed to note that the delay statement given by the Ministry of Women and Child Development for the year 2014-15 does not contain the information in chronological order as recommended by the Committee in its earlier Report. While reiterating their earlier recommendation, the Committee expects the Ministry to furnish the requisite information in chronological order in all its future submission, and suggest remedial measures undertaken by them to check delays in laying its Annual Report and Audited Accounts of the Commission on the Table of the House.

#### **Reply of the Government**

The suggestion of the Hon'ble Committee regarding furnishing the delay statement in chronological order has been note for compliance. However, as desired, the chronological sequence in respect of finalization of Audited Accounts and Annual Report of the Commission for the year 2014-15 and 2015-16, as received from NCW, is attached (Annexure).

**(Ministry of Women and Child Development: O.M. No. Admn-17011/3/2017-NCW ADMN dated: 29.05.2017).**

#### **Recommendation (Paragraph No. 21)**

The Committee also impress upon the Ministry that if for any reasons, the Annual Reports and Audited Accounts of the NCW could not be laid on the Table of the House within the stipulated time; a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid the strictly within 30 days as recommended by the Committee in its earlier Report.

**Reply of the Government**

The observation made by the Committee has been noted for compliance.

**(Ministry of Women and Child Development: O.M. No. Admn-17011/3/2017-NCW ADMN dated: 29.05.2017).**

**Annexure-I**

**The chronological sequence in respect of finalization of Audited Accounts of the NCW for the year 2014-15 to 2015-16.**

S. NO.	Point	2014-15	2015-16
(a)	The date on which the Commission approached the Audit Authority to appoint the auditors for auditing the Accounts and date of appointment	Director General of Audit Central Expenditure (DGACE) conducted audit of Annual Accounts of NCW at its own after receipts of Annual Accounts on any date after 30 <sup>th</sup> June (i.e. last date of submission of Annual Accounts to DGACE)	
(b)	The date of compilation of accounts of the Commission	17.06.2015	28.06.2016
(c)	The date on which the Annual Accounts of the Commission were submitted to the Auditors for auditing	21.07.2015 to 30.07.2015	03.10.2016 to 14.10.2016
(d)	The duration for auditing the Annual Accounts of the Commission by Auditors	8 working days	8 working days
(e)	The date of queries raised by Auditors during auditing of Annual Accounts	21.07.2015 to 30.07.2015	27.10.2016 to 31.10.2016
(f)	The date on which the replies to the audit queries was furnished to the Auditors	29.07.2015	31.10.2016
(g)	The date on which draft Audit Report was issued by Audit Authorities	17.08.2015	27.10.2016
(h)	The date on which the final Audit Report received by the Commission	20.10.2015	29.11.2016
(i)	The date on which documents were got approved from the competent Authority	21.10.2015	29.11.2016
(j)	The date on which documents were taken up for translation and printing and time taken for completing the task	18 days (01.01.2016 to 18.01.2016)	9 days 16.01.2017
(k)	The date on which documents were sent to the Ministry for being laid in House	21.01.2016	24.01.2017
(l)	The date of laying of the documents on the table of the House	28-29.04.2016	07.04.2017

**(Ministry of Women and Child Development: O.M. No. Admn-17011/3/2017-NCW ADMN dated: 29.05.2017).**

**EXTRACTS OF THE MINUTES OF THE FIRST SITTING OF THE  
COMMITTEE ON PAPERS LAID ON THE TABLE**

The Committee sat on Wednesday, 12 December, 2018 from 15:00 hrs to 15:45 hrs. in Committee Room "C", Parliament House Annexe , New Delhi.

**PRESENT**

Shri Chandrakant Khaire        -        **Chairperson**

**MEMBERS**

2.     Smt. Veena Devi
3.     Shri P.C. Gaddigoudar
4.     Shri Virendra Singh
5.     Shri P.R. Sundaram

**SECRETARIAT**

1.     Dr. Preeti Srivastava        -        Joint Secretary
2.     Smt. Maya Lingi                -        Additional Director
3.     Shri Munish Kumar Rewari    -        Deputy Secretary

2.     At the outset, Chairperson welcomed the Members to the sitting of the Committee.
3.     Thereafter, the Committee took up the following xx xx, six Action Taken Reports and three Draft Reports for consideration :-

xx	xx	xx
xx	xx	xx

- (iii) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Sixth Report** on Delay in laying of Annual Report and Audited Accounts of the Victoria Memorial Hall Kolkata;*
- (iv) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Seventh Report** on Delay in laying of Annual Report and Audited Accounts of the Rail Land Development Authority New Delhi;*

- (v) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Eighth Report** on Delay in laying of Annual Report and Audited Accounts of the Delhi Development Authority New Delhi;*
  - (vi) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Ninth Report** on Delay in laying of Annual Report and Audited Accounts of the University Grants Commission New Delhi;*
  - (vii) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Tenth Report** on Delay in laying of Annual Report and Audited Accounts of the National Institute of Social Defence New Delhi;*
  - (viii) *Draft Reports relating to the Action Taken by Government on the recommendations/observations made by the Committee in their **Eleventh Report** on Delay in laying of Annual Report and Audited Accounts of the National Commission for Women New Delhi;*
  - (ix) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the Central Pollution Control Board(CPCB), New Delhi;*
  - (x) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the National Mission for Clean Ganga (NMCG), New Delhi; and*
  - (xi) *Draft Reports regarding delay in laying of the Annual Report and Audited Accounts of the Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi.*
4. After deliberations, the Committee adopted the xx xx Reports without modifications.
5. The Committee authorized the Hon'ble Chairperson to present the same to the Parliament during ongoing Session.

Then the Committee adjourned.